

KHAPARDE) : (a) Yes, Sir, Facilities exist for treatment of burn cases in the Safdarjang and Dr. Ram Manohar Lohia Hospitals. The Lady Harding Medical College and Smt, S.K. Hospital does not have any separate Department for the treatment of burn cases as it is mainly a maternity hospitals.

(b) Does not arise.

Catering Service for Air India from I.T.D.C. at Trivandrum

15. SHRI MULLAPPALLY RAMACHANDRAN : Will the Minister of TRANSPORT be pleased to state :

(a) whether the Indian Airlines and Air India flights depend on I.T.D.C. Hotels for the food lifted on their flights from such places where I.T.D.C. Hotels are situated;

(b) whether at Trivandrum only Indian Airlines flights obtain catering service from I.T.D.C. whereas Air India obtains the same from private Hotels ; and

(c) if so, whether Government propose to entrust the catering service of Air India to I.T.D.C. ?

THE MINISTER OF STATE IN THE DEPARTMENT OF CIVIL AVIATION (SHRI JAGDISH TYTLER) : (a) India Tourism Development Corporation facilities wherever available are taken into consideration by Air India and Indian Airlines before finalising catering contracts.

(b) Yes, Sir. At Trivandrum, Indian Airlines uplifts food from the I.T.D.C. Hotel, whereas Air India has awarded the contract for its catering requirements to a private party.

(c) No, Sir, No such proposal is under consideration of the Government at this stage.

[*Translation*]

Introduction of additional super fast train between New Delhi and Barauni

17. SHRI KALI PRASAD PANDEY: Will the Minister of TRANSPORT be pleased to state :

(a) the total daily sale proceeds of tickets purchased by passengers travelling between New Delhi and Barauni by Vaishali Express ;

(b) whether daily income from the sale of tickets for Vaishali Express is double than the income from other trains which cover equal distance ;

(c) whether it is also a fact that the passengers have to wait for two months to get reservation in this train and have to face a lot of other inconveniences ; and

(d) if so, whether Government propose to start another supper fast express train between New Delhi and Barauni keeping in view the difficulties of the people as well as the daily income from the sale of tickets ; and if so, the time by which it would be done ?

THE MINISTER OF STATE IN THE DEPARTMENT OF RAILWAYS (SHRI MADHAVRAO SCINDIA) : (a) and (b). Train-wise statistics of sale of tickets is not being maintained.

(c) Normally, the waiting list is not long except during summer rush.

(d) No, Sir.

[*English*]

Shortage of passenger platforms at Delhi Junction

18. SHRI A.C. SHANMUGAM : Will the Minister of TRANSPORT be pleased to state :

(a) whether due to absence of lengthy platforms of 22 coaches capacity, the Kalka Mail/Frontier Mail/Punjab Mail trains are blocking two platforms at Delhi Junction;

(b) whether due to shortage of passenger platforms the Railway is not in a position to deal more trains at Delhi Junction;

(c) whether despite an increase in passenger traffic at Delhi Junction, no alternative arrangements have been made for providing more passenger platforms;

(d) whether even after sanction of funds and availability of space towards Kashmere Gate side, the proposed platforms are not provided; and

(e) if so, the reasons thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF RAILWAYS (SHRI MADHAVRAO SCINDIA): (a) and (b). Yes, Sir.

(c) It is not possible to provide additional platforms at Delhi Main due to lack of space.

(d) and (e). The Railway Board have sanctioned the work of extension of platforms etc and the same is under execution. There is no space for the construction of additional platforms towards Kashmere Gate side.

Pre-Condition for Supply of Drinking Water for New Irrigation Projects

19. SHRI P.M. SAYEED : Will the Minister of WATER RESOURCES be pleased to state :

(a) whether Government have decided that before sanctioning any irrigation project, there will be a pre-condition for supply of drinking water to the people of the area;

(b) if so, whether other conditions of irrigation projects like economic viability and technical facilities available for a particular project would be kept in abeyance till the drinking water is made available ; and

(c) if so, the rationale behind it to keep the project pending till the aforesaid pre-condition is fulfilled?

THE MINISTER OF WATER RESOURCES (SHRI B. SHANKARANAND): (a) The inclusion of a water supply component in irrigation and multi-purpose projects is being emphasised.

(b) and (c). Do not arise.

Violation of Medical Ethics by Medical Practitioners

20. SHRI C. MADHAV REDDI : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether there are any legal or other remedies available to a aggrieved person for violation of medical ethics by a medical practitioner or death of any relative due to negligence or un-skilled treatment of the patients ;

(b) the details thereof ;

(c) if there is no specific legislation in this respect, whether Government propose to bring forward such legislation ; and

(d) whether Government have collected information about the cases in which the accused medical practitioners have been prosecuted or directed to pay a financial compensation for negligence or un-skilled treatment of the patients and if so, the number of such cases?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (KUMARI SAROJ KHAPARDE) : (a) to (c). A number of general provisions of the India Penal Code, such as Sections 304 (A), 336 and 338 provide for protection against any criminal negligence. Section 20(A) of the Medical Council of India Act also provides for inquiry into complaints about professional misconduct.

(d) No, Sir.

IEC Training Plan for Family Planning

21. KUMARI PUSHPA DEVI : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether Union Government has prepared an Information, Education and Communication (IEC) Training Plan for family planning to be implemented in some States ;

(b) if so, the number and the names of the States where such family planning training plan is proposed to be implemented ;

(c) the amount earmarked for implementing such programme and for how many years; and

(d) the details thereof ?

THE DEPUTY MINISTER IN THE DEPARTMENT OF FAMILY WELFARE (SHRI S. KRISHNA KUMAR) : (a) Yes, Sir.

(b) Four States, Bihar - Rajasthan, Madhya Pradesh and Uttar Pradesh.

(c) Rs. 720 lakhs for five years.